

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 305
38/252(ND)/2024

IN THE MATTER OF:

Bucks Builders Pvt Ltd.

.... Petitioner/Applicant

Vs.

The Registrar of Companies NCT Delhi &
Haryana

.... Respondent

Order under Section 252 of the Companies Act, 2013

Order delivered on 06.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Awnish Kumar, Mr. Deepu Adv.

ORDER

Ld. Proxy Counsel appearing for Appellant has stated that in compliance with order dated 11.03.2024, the Appellant has filed an affidavit alongwith the relevant documents in support of investments and action plan for the next five years on 04.05.2024.

He shall take steps to bring it on record within three days.

Issue notice to the RoC and Income Tax Department.

The ARoC accepts notice and seeks some time to file report.
One week time granted.

The Appellant is directed to serve notice along with a copy of the petition on the Income Tax Department by all modes and file proof and affidavit of service within one week.

The Income Tax Department is directed to file the reply, if any, within one week thereafter.

List the matter **on 03.06.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)